

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.367/2018

New Delhi this the 29th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ms. Nisha, Group 'B'
Aged 32 years
W/o Sh. Satish Kumar
R/o Flat No.42, Pocket GH-4, Sector-28
Rohini, Delhi-110042.Applicant

(By Advocate: Ms. Tibah Siddiqui)

Vs.

1. Government of NCT of Delhi
Through Delhi Subordinate Services Selection Board
(Chairman), FC-18, Institutional Area
Karkardooma, Delhi-110092.
2. The Director, The Director of Education
Government of National Capital Territory of India
Old Secretariat
Delhi-110054.Respondents

(By Advocate: Shri H.A. Khan)

ORDER (ORAL)

Justice Permod Kohli:

Notice. Shri H.A. Khan, learned counsel appears and accepts notice on behalf of respondents.

2. In response to Advertisement No.1/13 issued by respondent No.1 inviting applications from eligible candidates for various posts. The applicant applied for the

post of TGT Mathematics(Female). She participated in the written examination and was provisionally selected vide order dated 18.07.2016. It is stated that the name of the applicant figured in the wait list at Sl. No. 22 under the unreserved category. Many candidates did not join and the selection of some of the candidates was cancelled. The grievance of the applicant is that even when she is eligible and vacancies are available under the un-reserved category, she is not being considered for appointment. The applicant made a representation dated 16.12.2017 but the same has not been considered.

3. In the above circumstances, this OA is disposed of at the admission stage itself with a direction to the respondents to consider the representation of the applicant and dispose of the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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